

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 30-04-2024 AT
10.30 A.M. THROUGH VIDEO CONFERENCING:**

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

IN THE MATTER OF : S Sanjeevi

PETITION NUMBER : CP(IB)/90(CHE)/2023

**APPLICATION NUMBER : a) IA(IBC)/487(CHE)/2024
b) IA(IBC)/482(CHE)/2024**

ORDER

Ld. Mr.Aakash Balajee on change of vakalat for the Applicant. Ld. Counsel Ms.Jayanthi K Shah for the Liquidator / Respondent. Ld. Liquidator is present in person.

In this case, the Counsel for the Respondent stated that the Applicant has alienated the property which is subject matter of personal guarantee to his son and seeks interim direction.

The Counsel for the Respondent stated that interim directions have been given in another case relating to the Applicant in IA/699/2024.

The Applicant is directed to file a memo explaining why the property which is subject matter of personal guarantor is alienated during the pendency of the proceedings before this Tribunal and an affidavit be filed by the Applicant within a week.

List the matter for hearing on **27.05.2024**.

-Sd-

**RAVICHANDRAN RAMASAMY
Member (Technical)**

-Sd-

**JYOTI KUMAR TRIPATHI
Member (Judicial)**

phk